

NATIONAL COMPANY LAW TRIBUNAL


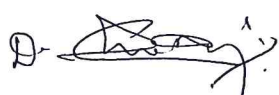
SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/96/(IB)/2017
NAME OF THE PETITIONER(S) : DALAS BIOTECH LTD
NAME OF THE RESPONDENT(S) : BAFNA PHAMACEUTICALS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	R. Kannan	P. C. S. for Bafna Pharmaceuticals Jal	
2)	D. ELAVARASI	Orbit Law Services	

ORDER

Counsel for petitioner present. PCS representing the respondent/corporate debtor present and submitted that they have given three proposals for settling the issue between the parties by way of a compromise. In this regard the parties have decided to have discussions at the registered office of the petitioner company at Rajasthan. Counsel for respondent prayed time for making submissions regarding the outcome of the talks. Counsel for petitioner reported no objection for granting time. In the circumstances, time is extended at request of both the parties. Put up on 28.11.2017 at 10.30 A.M.

-sd/-
K Anantha Padmanabha Swamy
Member (Judicial)